

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 119
(IB)-887(PB)/2019

IN THE MATTER OF:

Central Transport Corporation of India

.... Applicant/petitioner

Vs.

Metenere Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Manoj Kumar, Adv.

For the Respondent Mr. Arvind Kr. Gupta, Ms. Henna George, Advocates

ORDER

For order see, CP No. (IB)-634(PB)/2018.

16.05.2019.
Aarti Makker